

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA-685/93

10

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 14th day of November, 1996.

Sh. Kunwarpal Singh,
S/o Sh. Jhargad Singh,
Casual Khallasi
under Asstt. Controller of Stores,
Signal Depot,
Northern Railway,
Ghaziabad.

...Applicant

(By Advocate Sh. B.L. Madhok)

Versus

Union of India through:

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Dy. Chief Controller of Stores,
Northern Railway,
Stores Depot,
Shakurbasti,
Delhi.
3. The Assistant Controller of Stores,
Signal Depot,
Northern Railway,
Ghaziabad.

...Respondents

(By Advocate Sh. R.L. Dhawan, though none appeared)

The application having been heard on 14.11.1996, the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair (J), Chairman

Applicant a casual labourer under respondents
challenges the initiation of disciplinary proceedings under
Annexure A-4 dated 24.12.1990. The charge was that he

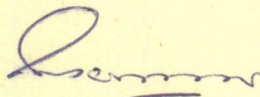
"Committed gross misconduct..by submitting bogus
casual labour record for seeking his engagement..
thereby contravened Rule 3.1(i), (ii) (iii) of Railway
Services (Conduct) Rules, 1966."

11

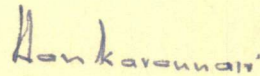
Applicant submits that no enquiry has been held, no document furnished and no finding entered. From the state of pleadings we are not able to make out any thing positive. We direct respondents to complete the enquiry proceedings within 8 weeks from today, if it has not already been concluded. If it has been concluded, respondents will forward a copy of the enquiry report and the finding of the disciplinary authority by registered post to applicant and if aggrieved applicant will be free to resort to any remedy that is available to him in law.

2. With these directions we dispose of the application.
No costs.

Dated the 14th day of November, 1996.



(S.P. BISWAS)
Member(A)



(CHETTUR SANKARAN NAIR (J))
Chairman

'Sanju'